

## GEOLOGICAL SURVEY

255. **Shri Meghnad Saha:** Will the Minister of **Natural Resources and Scientific Research** be pleased to state:

(a) whether the publication of the records, memoirs and reports of the Geological Survey of India are up-to-date; and

(b) if not, the reasons for the delay in publications?

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) and (b). A statement giving the information supplied by the Director, Geological Survey of India, is laid on the Table of the House. [See Appendix III, annexure No. 8].

## DISPLACED PERSONS SETTLED IN HYDERABAD

256. **Giani G. S. Musafir:** (a) Will the Minister of **Rehabilitation** be pleased to state how many displaced persons have been settled in the Hyderabad State so far?

(b) Have the Government of India given any amount to the Government of Hyderabad for distributing as loans to the displaced persons?

(c) If so, how much of this amount has been distributed so far?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) About 5,000.

(b) A sum of Rs. 1.80 lakhs has been sanctioned for payment to the Hyderabad State for grant of rural loans to displaced persons during 1952-53.

(c) Nothing; as the sanction has been communicated to the State Government only recently.

## REHABILITATION FINANCE ADMINISTRATION

257. **Giani G. S. Musafir:** (a) Will the Minister of **Finance** be pleased to state how much amount has so far been sanctioned by the Rehabilitation Finance Administration to the displaced persons?

(b) How much of such amount has been disbursed to them up-to-date?

(c) How much undisbursed loans have been cancelled so far?

**The Minister of Finance (Shri C. D. Deshmukh):** (a) The total amount of loans sanctioned by the Rehabilitation Finance Administration to the displaced persons upto the first week of February, 1953, is Rs. 9.48 crores. This figure is exclusive of the amount

of loans sanctioned but subsequently cancelled.

(b) The total amount disbursed upto that period is Rs. 5.40 crores.

(c) 1523 sanctioned loans for an amount of Rs. 1.28 crores have so far been cancelled.

## CASES REFERRED TO COLLECTORS

258. **Giani G. S. Musafir:** (a) Will the Minister of **Finance** be pleased to state the number of cases of loanees referred to the collectors by the Rehabilitation Finance Administration so far?

(b) How many of such loans have been realized by Government through collectors?

**The Minister of Finance (Shri C. D. Deshmukh):** (a) Upto the 31st January, 1953, the total number of cases referred to Collectors (i) for recovery of the whole amount of loan was 335 and (ii) for recovery of overdue instalments of loan was 123.

(b) In 67 cases, out of those for recovery of whole amount, and in 54 cases out of those for recovery of overdue instalments of loans after reference to the Collectors the Administration have come to arrangements with the parties concerned for repayment of loans and have accordingly advised the Collectors to stay further proceedings. In other cases, no final decision has yet been reached.

## DISPLACED PERSONS IN BIHAR AND PURNEA

259. **Shri M. Islamuddin:** Will the Minister of **Rehabilitation** be pleased to state:

(a) the number of displaced persons at present in the State of Bihar and also in the district of Purnea separately;

(b) the number so far rehabilitated in the aforesaid State and district separately; and

(c) the amount of expenditure so far incurred for their rehabilitation?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) According to 1951 Census

Bihar	—79,000
Purnea Distt.	— 18,000

(b) Attention of the hon. Member is invited to my reply given on 24th July, 1952 to part (b) of Unstarred Question No. 530 asked by Shri Biren Dutt.

(c) Rs. 1.19,22,084 upto October, 1952.